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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4454/2020 & C.M. No. 18752/2024, C.M. No. 28041/2024

DELHI INTERNATIONAL AIRPORT LIMITED ..... Petitioner

Through: Mr. Parag Tripathi, Sr. Advocate with  
Ms. Milanka Chaudhury, Ms. Ashly  
Cheiran and Ms. Swet Shikha, Advs.

versus

UNION OF INDIA THROUGH

MINISTRY OF HOME AFFAIRS & ORS. .... Respondents

Through: Mr. Ravi Prakash, CGSC with Mr.  
Farman Ali, Adv.  
Mr. Ankur Mishra and Mr. Tarveen  
Singh Nanda, Advocates for R-3.  
Mr. Sudesh Kumar, Tax Suppt.

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MS. JUSTICE MINI PUSHKARNA**

**ORDER**

% **10.05.2024**

**CM APPL No. 28079/2024**

1. Present application has been filed on behalf of respondent No.3 for modification of the judgment dated 09<sup>th</sup> August, 2023. The prayer clause of the said application reads as under:

*“i. Pass a direction to modify the Judgment dated 09.08.2023 to the extent that the rebate applicable on the Petitioner will be as SRO No. 40 dated 28.12.2022;*

*ii. Dispose of pending C.M: Appl. No. 18752 of 2024 in view of the above modification in the judgment dated 09.08.2023.*



iii. *Pass any other order as it may deem fit and proper in the circumstances of the present case.”*

2. Learned senior counsel for the non-applicant has no objection to the present application being allowed. Consequently, the application is allowed and paragraph 23(ii)(e) shall now read as under:

*“e. This assessment shall be treated as a fresh assessment and if the tax is paid by the Petitioner within 30 days from the date of demand, then the Petitioner shall be entitled to a 25% rebate as per the S.R.O. No. 40 dated 28.12.2022.”*

3. The parties are at *ad idem* that the petitioner shall be entitled to 25% rebate in respect of the property tax already paid by the petitioner by way of a cheque for the Assessment Years 2016-2023. Recording the aforesaid consensual understanding, all the pending applications stand disposed of.

**ACTING CHIEF JUSTICE**

**MINI PUSHKARNA, J**

**MAY 10, 2024**

*N.Khanna*